

PROFORMA-I

STATEMENT OF WORK DONE BY THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR ENDING ON 31/12/2017.

| Description of cases | Cases pending at the beginning of the quarter year. | Insti-tution during the quarter year | Disposal during the quarter year | | | | | T O T A L | Number of cases in which Judgments Reserved & pending | | | | Cases pending at the end of the quarter year | |
|----------------------|---|--------------------------------------|----------------------------------|-------------------|-------------------|---------------|------------------------|-----------------------|---|---|---|-----------------|--|---|
| | | | At Prelimi-nary hearing | By a Single judge | By Div-sion bench | By full Bench | By Consti-tution bench | | Over a month and less than two month | Over Two months and less than four months | Over four months and less than six months | Over six months | | |
| | | | | | | | | | | | | | | 4 |
| | | | | | | | | | | | | | | |

1 MAIN CASES
ORIGINAL SIDE
(CIVIL)

- a) Civil Suits
- b) Admiralty suits
- 2. Testamentary and intestate suits.
- 3. Insolvency Cases
- 4. Liquidation Cases
- 5. Chartered Accountant Act, 1949
- 6. Special Jurisdiction Cases

7. WRIT PETITIONS

| | | | | | | | | | | | | | |
|-------------------|----|----|----|----|----|----|----|----|----|----|----|----|----|
| a) Service matter | 22 | 09 | -- | 02 | -- | -- | -- | 02 | -- | -- | -- | -- | 29 |
| b) Land Reforms | | | | | | | | | | | | | |
| c) Labour laws | | | | | | | | | | | | | |
| d) Others | 63 | 19 | -- | 11 | 06 | -- | -- | 17 | -- | -- | -- | -- | 65 |

[Handwritten Signature]
10/1/2018

DEPUTY REGISTRAR (Judl.)
High Court of Sikkim
Gangtok

| | | | | | | | | | | | | | |
|---|---|---|---|---|---|---|---|---|----|----|----|----|----|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 |
|---|---|---|---|---|---|---|---|---|----|----|----|----|----|

8(a) Banking Regulation Act,1949

(b) Execution,transferred and interlocutory applications under Section 45(C) of the Banking Regulation Act,1949.

9. **Company petition & application**

- a) Petitions
- b) Applications in Petitions
- c) Applications in liquidation proceedings
- d) Applications in company appeals
- e) Matter transferred U/S 455(3) of the Companies Act.

10. Income Tax References and application

11. Sales Tax References and Applications

12. **Other Direct and Indirect Tax**

References and applications

- a) Gift Tax Wealth Tax and Estate Duty References and Applications
- b) Other tax Revision cases
- c) Other Tax References and Applications

13. **Petitions Under Indian Arbitration Act.** 01 02 -- -- -- -- -- -- -- -- -- 03

14. **Matrimonial Cases and Reference**


- a) Matrimonial Suits/Cases. 01 -- -- -- -- -- -- -- -- -- 01
- b) Matrimonial References.
- c) Petition U/S 24 of the Hindu Marriage Act.

15. Land Acquisition Reference

16. **Election Petitions and applications**

- a) Election Petitions
- b) Applications in Election Cases

17. Insurance Act, Reference & applications


10/11/2018

DEPUTY REGISTRAR (Jrnl.)
High Court of Sikkim
Gangtok

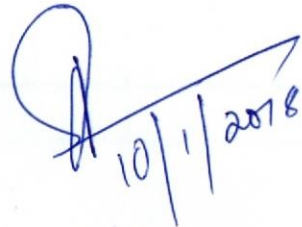
| | | | | | | | | | | | | | |
|---|---|---|---|---|---|---|---|---|----|----|----|----|----|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 |
|---|---|---|---|---|---|---|---|---|----|----|----|----|----|

18. **Motions**

- a) Motion for sanction of prosecution
- b) Motion for setting aside fraudulent transfers
- c) Motion for annulment of adjudication orders.
- d) Motion for setting aside Insolvency cases
- e) Notice of Motion for stay order

19. **Other Petitions and Applications.**

- a) Probate Civil Petitions
- b) Petitions under the Guardians & Wards Act.
- c) Contempt of Court(Civil)Petitions 01 02 -- 01 -- -- -- 01 -- -- -- 02
- d) Cross objections 05 -- -- 01 -- -- -- 01 -- -- -- 04
- e) Transfer Petition (C) -- -- -- -- -- -- -- -- -- -- -- --
- f) Applications for Leave to Sue as Indigent person.
- g) Execution applications on the Original side. -- 01 -- 01 -- -- -- -- -- -- -- --
- h) Special Cases Under Order XXXVI of Civil Procedure Code 1898.
- i) Applications under Court Fees Act, Regarding valuation of Estate.

 10/11/2018

DEPUTY REGISTRAR (Judl.)
High Court of Sikkim
Gangtok

| | 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 |
|---|---|-----------|-----------|-----------|-----------|-----------|-----------|-----------|-----------|-----------|-----------|-----------|-----------|------------|
| j) Petitions under Foreign Awards (Recognition and Enforcement Act,1961) | | | | | | | | | | | | | | |
| k) Petitions Application for | | | | | | | | | | | | | | |
| i) Injunction in Original Proceedings | | | | | | | | | | | | | | |
| ii) Appointment of Receivers in Original Proceedings. | | | | | | | | | | | | | | |
| 20. TOTAL | | 93 | 33 | -- | 16 | 06 | -- | -- | 22 | -- | -- | -- | -- | 104 |
| <u>ORIGINAL SIDE(CRIMINAL)</u> | | | | | | | | | | | | | | |
| 21. High Court Sessions | | | | | | | | | | | | | | |
| 22. <u>Writ Petitions</u> | | | | | | | | | | | | | | |
| a) Relating to Investigation or Trial of Criminal cases | | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- |
| b) Habeas Corpus Petitions | | | | | | | | | | | | | | |
| 23. Special Criminal Applications for Writs under the Constitution and U/S 491 Of the Code of Criminal Procedure,1898 | | | | | | | | | | | | | | |
| 24. Criminal Contempt, under the Contempt Of Courts Act. | | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- |
| 25. <u>Others</u> | | | | | | | | | | | | | | |
| a) Transfer Petition (Crl.) | | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- |
| b) Application U/S 482 of Criminal Procedure of 1973 of under any Other corresponding provision | | 03 | 04 | -- | 03 | -- | -- | -- | 03 | -- | -- | -- | -- | 04 |
| 26. TOTAL | | 03 | 04 | -- | 03 | -- | -- | -- | 03 | -- | -- | -- | -- | 04 |


10/1/2012

DEPUTY REGISTRAR (Judl.)
High Court of Shimla
Gangtok


| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 |
|---|---|---|---|---|---|---|---|---|----|----|----|----|----|
|---|---|---|---|---|---|---|---|---|----|----|----|----|----|

27. APPELLATE SIDE (CIVIL)**Writ Appeals**

| | | | | | | | | | | | | | |
|---|-----------|-----------|-----------|-----------|-----------|-----------|-----------|-----------|-----------|-----------|-----------|-----------|-----------|
| a) Service matters | 02 | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- | 02 |
| b) Land Reforms including land ceilings | | | | | | | | | | | | | |
| c) Labour Laws | | | | | | | | | | | | | |
| d) Other | 01 | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- | 01 |
| 28. Letters patent Appeals | | | | | | | | | | | | | |
| 29. First Appeals from | | | | | | | | | | | | | |
| a) Original Side | | | | | | | | | | | | | |
| b) Judgment | 20* | 06 | -- | 01 | -- | -- | -- | 01 | -- | -- | -- | -- | 25 |
| c) Orders | 01 | -- | -- | 01 | -- | -- | -- | 01 | -- | -- | -- | -- | -- |
| 30. Second Appeals from Judgment | 05 | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- | 05 |
| 31. Miscellaneous First Appeals from | | | | | | | | | | | | | |
| a) Original Side | | | | | | | | | | | | | |
| b) Judgment | | | | | | | | | | | | | |
| c) Orders | | | | | | | | | | | | | |
| 32. Miscellaneous Second Appeals from | | | | | | | | | | | | | |
| a) Judgment | | | | | | | | | | | | | |
| b) Orders | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- |
| 33. Revision Petitions | 05 | 02 | -- | 02 | -- | -- | -- | 02 | -- | -- | -- | -- | 05 |
| 34. Civil References | | | | | | | | | | | | | |
| 35. Civil Miscellaneous Petitions under Article 227 of the Constitution | | | | | | | | | | | | | |
| 36. Other Appeals | | | | | | | | | | | | | |
| a) City Civil Court Appeals | | | | | | | | | | | | | |
| b) Review of Judgments | 02 | -- | -- | 01 | -- | -- | -- | 01 | -- | -- | -- | -- | 01 |
| c) Compensation, Claims and Special Appeals | 07 | 02** | -- | 02 | -- | -- | -- | 02 | -- | -- | -- | -- | 07 |
| d) Original Civil Jurisdiction Appeals | | | | | | | | | | | | | |
| e) Execution First Appeals | | | | | | | | | | | | | |
| f) Special Tribunal Appeal | | | | | | | | | | | | | |
| 37. TOTAL | 43 | 10 | -- | 07 | -- | -- | -- | 07 | -- | -- | -- | -- | 46 |

1. [* 02 (Two) Tax Appeals included]


2. [* 02 (Two) MAC Appeals have been restored in terms of Order dated 10.10.2017 passed by Hon'ble Supreme Court in S.L.P. No. 27565 and 27566 of 2017]


 10/11/2018
 DEPUTY REGISTRAR (Judl.)
 High Court of Sikkim
 Gangtok

| | | | | | | | | | | | | | |
|---|---|---|---|---|---|---|---|---|----|----|----|----|----|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 |
|---|---|---|---|---|---|---|---|---|----|----|----|----|----|

APPELLATE SIDE(CRIMINAL)**38. Criminal Appeals**

| | | | | | | | | | | | | | |
|--|------------|-----------|-----------|-----------|-----------|-----------|-----------|-----------|-----------|-----------|-----------|-----------|------------|
| a) By persons convicted | 25 | 13 | -- | 01 | 02 | -- | -- | 03 | -- | -- | -- | -- | 35 |
| b) By Government from Judgment of Acquittal | 06 | -- | -- | -- | 01 | -- | -- | 01 | -- | -- | -- | -- | 05 |
| c) By complaint, U/S 378(4) of Criminal Procedure Code. | 04 | 03 | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- | 07 |
| 39. Criminal Revisions | 05 | -- | -- | 01 | -- | -- | -- | 01 | -- | -- | -- | -- | 04 |
| 40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions. | | | | | | | | | | | | | |
| 41. Criminal L P. | 05 | 04 | -- | 04 | -- | -- | -- | 04 | -- | -- | -- | -- | 05 |
| 42. Others | | | | | | | | | | | | | |
| a) Fresh Bail Applications pending Investigation of trial | | | | | | | | | | | | | |
| b) Bail including Anticipatory Bail | 03 | 03 | -- | 06 | -- | -- | -- | 06 | -- | -- | -- | -- | -- |
| c) Review Petition (FAM CT) | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- |
| 43. TOTAL | 48 | 23 | -- | 12 | 03 | -- | -- | 15 | -- | -- | -- | -- | 56 |
| GRAND TOTAL (20+26+37+43) | 187 | 69 | -- | 37 | 09 | -- | -- | 46 | -- | -- | -- | -- | 210 |


 10/1/2018
 DEPUTY REGISTRAR (Jrnl.)
 High Court of Sikkim
 Gangtok


PROFORMA III**HIGH COURT OF SIKKIM**CLASSIFICATION OF CASES PENDING AT THE END OF THE QUARTER YEAR ENDING 31/12/2017 IN TERMS OF DATE OF INSTITUTION

| Description of Cases | PENDING FOR | | | | | | | | | | | TOTAL |
|--|--------------------|------------------|--------------------|---------------------|--------------------|-------------------|--------------------|----------------------|---------------------|-------------------|---------------|-------|
| | Less Than One year | One to two years | Two to three years | Three to four years | Four to five years | Five to Six years | Six to Seven years | Seven to Eight years | Eight to Nine years | Nine to Ten years | Over Ten Year | |
| MAIN CASES | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 |
| <u>1.ORIGINAL SIDE(CIVIL)</u> | | | | | | | | | | | | |
| <u>1.Suits</u> | | | | | | | | | | | | |
| a) Civil Suits | | | | | | | | | | | | |
| b) Admiralty suits | | | | | | | | | | | | |
| 2. Testamentary and intestate suits. | | | | | | | | | | | | |
| 3. Insolvency Cases | | | | | | | | | | | | |
| 4. Liquidation Cases | | | | | | | | | | | | |
| 5. Chartered Accountant Act, 1949 | | | | | | | | | | | | |
| 6. Special Jurisdiction Cases | | | | | | | | | | | | |
| <u>7. WRIT PETITIONS</u> | | | | | | | | | | | | |
| a) Service matters | 21 | 05 | 02 | -- | -- | -- | -- | -- | -- | -- | -- | 28 |
| b) Land Reforms, including land Ceilings | | | | | | | | | | | | |
| c) Labour laws | | | | | | | | | | | | |
| d) Others | 42 | 15 | 02 | 04 | 01 | -- | -- | 01 | -- | 01 | -- | 66 |
| 8. a) Banking Regulation Act 1949 | | | | | | | | | | | | |
| b) Execution, transferred & Interlocutory Applications U/S 45© of the Banking Regulation Act. 1949 | | | | | | | | | | | | |
| <u>9. Company Petition & Applications</u> | | | | | | | | | | | | |
| a) Petitions | | | | | | | | | | | | |
| b) Applications in Petition | | | | | | | | | | | | |
| c) Applications in Liquidation Proceedings. | | | | | | | | | | | | |


10/1/2018

DEPUTY REGISTRAR (Judl.)
High Court of Sikkim
Gangtok


| | 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 |
|--|---|----|----|----|----|----|----|----|----|----|----|----|----|
| 10. Income Tax References & Applications | | | | | | | | | | | | | |
| 11. Sales Tax References & Applications | | | | | | | | | | | | | |
| <u>12. Other Direct & Indirect Tax Reference & Applications</u> | | | | | | | | | | | | | |
| a) Gift Tax, Wealth Tax & Estate Duty Reference & Applications | | | | | | | | | | | | | |
| b) Other Tax Revisions Cases | | | | | | | | | | | | | |
| c) Other Tax Reference & Applications | | | | | | | | | | | | | |
| 13. Petitions under Indian Arbitration Act | | 02 | 01 | -- | -- | -- | -- | -- | -- | -- | -- | -- | 03 |
| <u>14. Matrimonial Cases & References</u> | | | | | | | | | | | | | |
| a) Matrimonial Suits/Cases | | 01 | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- | 01 |
| b) Matrimonial References | | | | | | | | | | | | | |
| c) Petition U/S 24 of the Hindu Marriage Act. | | | | | | | | | | | | | |
| 15. Land Acquisition References | | | | | | | | | | | | | |
| <u>16. Election Petitions & Applications</u> | | | | | | | | | | | | | |
| a) Election Petitions | | | | | | | | | | | | | |
| b) Applications in Election Cases | | | | | | | | | | | | | |
| 17. Insurance Act References & Applications | | | | | | | | | | | | | |
| <u>18. Motions</u> | | | | | | | | | | | | | |
| a) Motion for sanction of Prosecution | | | | | | | | | | | | | |
| b) Motion for setting aside Fraudulent Transfer | | | | | | | | | | | | | |
| c) Motion for Annulment of Adjudication | | | | | | | | | | | | | |
| d) Motion for setting aside insolvency cases | | | | | | | | | | | | | |
| e) Notice for motion for stay order | | | | | | | | | | | | | |
| <u>19. Other Petition & Applications</u> | | | | | | | | | | | | | |
| a) Probate Civil Petitions | | | | | | | | | | | | | |
| b) Petitions under the Guardianship & Wards Act. | | | | | | | | | | | | | |
| c) Contempt of Court (Civil) Petitions | | 02 | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- | 02 |
| d) Cross Objections | | -- | 04 | -- | -- | -- | -- | -- | -- | -- | -- | -- | 04 |
| e) Applications for leave to Sue as Indigent Persons | | | | | | | | | | | | | |
| f) Execution Applications on the Original Side | | | | | | | | | | | | | |
| g) Special Cases under Order XXXVI of Civil Procedure Code of 1908. | | | | | | | | | | | | | |


 10/11/2019
 DEPUTY REGISTRAR (Judl)
 High Court of Madhya
 Pradesh

| | 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 |
|--|---|-----------|-----------|-----------|-----------|-----------|----|----|-----------|----|-----------|----|------------|
| h) Application under Court Fees Act Regarding Valuation of Estate. | | | | | | | | | | | | | |
| i) Petition under Foreign Awards (recognition & Enforcement Act.1961) | | | | | | | | | | | | | |
| j) <u>Petitions/Applications for</u> | | | | | | | | | | | | | |
| i) Injunction in Original Proceedings | | | | | | | | | | | | | |
| ii) Appointment of Receivers in Original Proceedings | | | | | | | | | | | | | |
| 20 TOTAL | | 68 | 25 | 04 | 04 | 01 | -- | -- | 01 | -- | 01 | -- | 104 |

ORIGINAL SIDE(CRIMINAL)

| | | | | | | | | | | | | | |
|--|-----------|----|----|----|----|----|----|----|----|----|----|----|-----------|
| 21. High Court Sessions | | | | | | | | | | | | | |
| 22. <u>Writ Petitions</u> | | | | | | | | | | | | | |
| a) <u>Relating to Investigations or Trials Of Criminal Cases.</u> | | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- |
| Habeas Corpus Petitions | | | | | | | | | | | | | |
| 23. Special Criminal Applications for Writs under the Constitution and U/S 491 of the Code of Criminal Procedure,1998 | | | | | | | | | | | | | |
| 24. <u>Criminal Contempt under the Contempt of Courts Act.</u> | | | | | | | | | | | | | |
| 25. <u>Others</u> | | | | | | | | | | | | | |
| a) <u>Transfer Petition (Crl.)</u> | | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- |
| b) <u>Applications U/S 482 of Criminal Procedure Code of 1973 or Under any other corresponding provision</u> | 04 | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- | 04 |
| 26. TOTAL | 04 | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- | 04 |


 10/11/2018
 DEPUTY REGISTRAR (Judl.)
 High Court of Sikkim
 Gangtok

| | 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 |
|---|---|-----------|-----------|-----------|-----------|-----------|-----------|-----------|-----------|-----------|-----------|-----------|-----------|
| APPELLATE SIDE (CIVIL) | | | | | | | | | | | | | |
| Writ Appeals | | | | | | | | | | | | | |
| a) Service matters | | -- | 01 | 01 | -- | -- | -- | -- | -- | -- | -- | -- | 02 |
| b) Land Reforms, including Land Ceilings | | | | | | | | | | | | | |
| c) Labour Laws | | | | | | | | | | | | | |
| d) Other | | 01 | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- | 01 |
| 28. Letters patent Appeals | | | | | | | | | | | | | |
| 29. First Appeals | | | | | | | | | | | | | |
| a) From Original Side | | | | | | | | | | | | | |
| b) From Judgment | | 15 | 08 | 01 | 01 | -- | -- | -- | -- | -- | -- | -- | 25* |
| c) From Orders | | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- |
| 30. Second Appeal from Judgment | | 01 | 03 | 01 | -- | -- | -- | -- | -- | -- | -- | -- | 05 |
| 31. Miscellaneous First Appeals | | | | | | | | | | | | | |
| a) From Original Side | | | | | | | | | | | | | |
| b) From Judgment | | | | | | | | | | | | | |
| c) From Orders | | | | | | | | | | | | | |
| 32. Miscellaneous Second Appeals | | | | | | | | | | | | | |
| a) From Judgment | | | | | | | | | | | | | |
| b) From Orders | | | | | | | | | | | | | |
| 33. Revision Petitions | | 05 | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- | 05 |
| 34. Civil References | | | | | | | | | | | | | |
| 35. Civil Miscellaneous Petition under Article 227 of the Constitution | | | | | | | | | | | | | |
| 36. Other Appeals | | | | | | | | | | | | | |
| a) City Civil Court Appeals | | | | | | | | | | | | | |
| b) Review of Judgments | | -- | 01 | -- | -- | -- | -- | -- | -- | -- | -- | -- | 01 |
| c) Compensation, Claims & Special Appeals | | 06 | -- | 01 | -- | -- | -- | -- | -- | -- | -- | -- | 07** |
| d) Original Civil Jurisdiction | | | | | | | | | | | | | |
| e) Execution First Appeals | | | | | | | | | | | | | |
| f) Special Tribunal Appeals | | | | | | | | | | | | | |
| 37. TOTAL | | 29 | 12 | 04 | 01 | -- | -- | -- | -- | -- | -- | -- | 46 |

1. [* 02 (Two) Tax Appeals included]

2. [* 02 (Two) MAC Appeals have been restored in terms of Order dated 10.10.2017 passed by Hon'ble Supreme Court in S.L.P. No. 27565 and 27566 of 2017]



 DEPUTY REGISTRAR (Civil)

 High Court of Judicature

 Gangtokh

| | 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 |
|---|---|------------|-----------|-----------|-----------|-----------|----|----|-----------|----|-----------|----|------------|
| <u>APPELLATE SIDE(CRIMINAL)</u> | | | | | | | | | | | | | |
| <u>38. CRIMINAL APPEALS</u> | | | | | | | | | | | | | |
| a) By persons convicted | | 26 | 09 | -- | -- | -- | -- | -- | -- | -- | -- | -- | 35 |
| b) By Government from Judgment of Acquital | | 03 | 02 | -- | -- | -- | -- | -- | -- | -- | -- | -- | 05 |
| c) By Complaint U/S 378(4) of Criminal Procedure Code. | | 05 | 02 | -- | -- | -- | -- | -- | -- | -- | -- | -- | 07 |
| 39. Criminal Revisions | | 02 | 01 | 01 | -- | -- | -- | -- | -- | -- | -- | -- | 04 |
| 40. Confirmation Cases U/S 366 of Criminal Procedure Code under Any corresponding Provision | | | | | | | | | | | | | |
| 41. Criminal L. P. | | 05 | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- | 05 |
| 42. <u>Others</u> | | | | | | | | | | | | | |
| a) Fresh Bail Application pending Investigation/Trial. | | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- |
| b) Bail including Anticipatory Bail | | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- |
| c) Revision Petition (FAM CT) | | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- | -- |
| 43. TOTAL | | 41 | 14 | 01 | -- | -- | -- | -- | -- | -- | -- | -- | 56 |
| GRAND TOTAL (20+26+37+43) | | 142 | 51 | 09 | 05 | 01 | -- | -- | 01 | -- | 01 | -- | 210 |


 10/11/2018

DEPUTY REGISTRAR (Judl)
 High Court of Sikkim
 Gangtok

PROFORMA-VSTATEMENT OF JUDGE STRENGTH OF THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR
ENDING ON 31/12/2017

| Sanction strength of judges | Actual strength of Judges | | TOTAL | No. of Court Working days | Total number of judge days. |
|-----------------------------|--|---|-------|---------------------------|-----------------------------|
| | No. of judges entrusted with Court work only | No. of judges entrusted with other work exclusively | | | |
| 1. | 2. | 3. | 4. | 5. | 6. |
| 03 | 03 | -- | 03 | 47 | 57 |


 DEPUTY REGISTRAR (Judl)
 High Court of Sikkim
 Gangtok

1. 03 (Three) days puja vacation w.e.f. 16.10.2017 to 18.10.2017.
2. 05 (Five) days winter vacation i.e. on 18.12.2017 and from 26.12.2017 to 29.12.2017.